

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.261/MP/2017
Alongwith IA No.56/2018**

- Subject : Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 to set aside the bill dated 6.11.2017 of the Central Transmission Utility (PGCIL) towards LTA Charges for the Kudgi Transmission System.
- Date of Hearing : 7.8.2018
- Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member
- Petitioner : NTPC Limited
- Respondents : PGCIL and Others
- Parties present : Shri Anand K. Ganesan, Advocate, NTPC
Ms. Swapna Seshadri, Advocate, NTPC
Shri V.K. Garg, NTPC
Shri Sitesh Mukherjee, Advocate, PGCIL
Shri Deep Rao, Advocate, PGCIL
Shri Ashok Pal, PGCIL
Shri Swapnil Verma, PGCIL
Shri Alok Shankar, Advocate, KTL
Ms. Garima Jain, Advocate, BESCO
Shri Sriranga S., Advocate, BESCO
Shri Sumana Naganand, Advocate, BESCO

Record of Proceedings

Though the matter was heard at length on 12.4.2018, the same was listed for hearing since order in the petition could not be issued prior to one Member demitting office.

2. Learned counsel for the parties submitted that since the Commission has already noted the arguments through a detailed RoP dated 12.4.2018, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made.

3. Based on the consent of the parties, order in the Petition was reserved.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**